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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

IN	D	EX
777	v	MAN

O.A/T.A No.2.62/(02 R.A/C.P No.... E-P/M.A No.11.7/10.2

1. Orders Sheet	Pg(to.2
1. Orders Sheet	Pg. X	to/s/? Deparation
3. Judgment & Order dtd	Received from I	H.C/Supreme Court
4. O.A. 264/02	Pg/	to. 2.9
5. E.P/M.P. 117112	Pg1	to.茅ઽ
6. R.A/C.P	Pg	to
7. W.s	Pg	to
8. Rejoinder	Pg	to
9. Reply		to
10. Any other Papers	Pg	to
11. Memo of Appearance	\	······
12. Additional Affidavit		••••••
13. Written Arguments		••••••
14. Amendement Reply by Respond	ents	*****************************
15. Amendment Reply filed by the	Applicant	••••••••••
16. Counter Reply	·····	•••••

SECTION OFFICER (Judl.)

2911/1/A

FROM No. 4 (SEE RULE 42)

GENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

	ORDER SHE	ET	
	nal Applecation No. Petition No.	264 12502	
onte	empt Petition No	/	
Rsvie	ew Application No,	note care one management care natures assure assure	
Apple ants.	CPWD	18 F. Marketta B. T. St. State of the Company Association (Const.) (M. C. A. L. Marketta)	
Respondant(S)	-Vs-	na na kuri hurda rako dan sakuurin kaponinnus, ana sababawa kab	
Advocate for the	Applecant(S) MR	BOIL AHMED.	
	Respondat(S) Sm CC		d
Notes of the Rec	gistry Datte	Order of the Tribur	nal
This application is form but not in to Condonation Petition filed C for Rs. 50/ deposition vide IPO/PANATA Dated 7-6-20-6	ime n is F ted 576607	Heard Mr. A.Ahm counsel for the applic Issue notice of able by four weeks. List on 20.9.20	ant. `motion. Return
Votra prepense	el and	List on 27.9. Single Bench.	02 before
ent to Desection soring of the survey of the people will Divide Divide 233	same 127,9,02	List on 8.11.02 C.A.No.117/02 for o	alongwith rders.

8.11.02

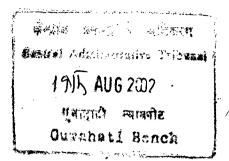
Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

The issue relates to recovery of Special Duty Allowance. In application the aplicants have assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong. In view of the settled position the employees of the North Eastern Region are not entitled the Special Duty Allowance, unless they fulfill the conditions stipulated in the orders issued by the concerned. The Ministry memorandum in question dated 17.7.2002 clarified the said position. However, direction of the authority to recover the SDA paid already is seemingly unsustainable. The persons concerned were already paid SDA by the authority and it will appropriate to recover the. same restrospectively. Accordingly, respondents are directed not to recover the amount paid already as SDA to the concerned applicants.

Subject to the observation made above, the application is disposed of.
No order as to costs.

Vice-Chairman

Copy of the order has been sent to the office for issuing the sure to the helper for the parties.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 264 OF 2002.

The Central Public Works

Department All India Non-Gazetted

Office Association,

Guwahati Branch, Guwahati.

-Applicants.

-Versus-

The Union of India

& Others

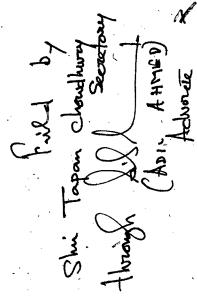
-Respondents

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1.	,	.Appli	catio	חכ			1 to 14
2.		Verif	icat:	i.on	م سبه		15
3.		Annex	ure-	Α	_		16 to 18
4.		Annex	ure-	В		a	19
5.		Annex	ure-	С		-	20+26
6:		Annex	ure-	D°		9	27
7		Annex	ure-	E			28 10 29

filed by

Advocate

1 ADIC AHMED)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 269 OF 2002.

BETWEEN

- The Central Public Works

 Department All India Non-Gazetted

 Office Association,

 Guwahati Branch, Guwahati.
- Sri Tapan Choudhury
 Secretary,
 The Central Public Works
 Department All India Non-Gazetted
 Officers' Association,
 Guwahati Branch, Guwahati.

-AND-

1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.

Applicants.

elling

- 2] The Director General (Works) Central Fublic works Department, Nirman Bhawan, New Delhi- 110011.
- 3) The Additional Director General of Works, 'Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 4) The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- 5] The Senior Accounts Officer,
 Pay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1] PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 71/2/2002-Admn dated 17-07-2002 issued by the Office of the Chief Engineer (NEZ) Shillong.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and .privileges guaranteed under Constitution of India. The applicant No. recognized Association named as the Central Public Works Department All India Non-Gazetted Officers' Association, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department All

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India Non-Gazetted Office Association, Guwahati Branch, Guwahati is annexed hereto and the same is marked as

4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

Annexure-A.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

That the Government of India, Ministry of Finance, Department of Expenditure granted to certain improvements and facilities The of Central Government Civilian Employees the Government serving in the states Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability.

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after issuance of the aforesaid 4.5] That Office Memorandum dated 14-12-1983 the members of aforesaid Association approached the local Special (Duty) authorities for payment of Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria down in the Office Memo dated 14-12-1983. laid for demanded payment of Special (Duty) They Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Ceiling of Rs. 1000/- has also been withdrawn.

4.6] That the present applicants beg to state that the members of the aforesaid Association are saddled with All India Transfer Liability terms of their offer of appointment and with this. said liabilities they have received the offer joined the service σf the appointment and respondents. Be it stated that, most , of the of the Association on numbers ωf members outside being` transferred are of the occasions North Eastern Region. Therefore, the applicants

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are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

4.7 That your applicants further beg to state that the payment of Special (Duty) Allowance has been granted to the applicants by the Respondents after being satisfied with all the applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, 01-12-1988 and 22-07-1998 and accordingly payment of Special (Duty) Allowance has been continued and paid to the members of the aforesaid Association.

After that, the Office of the Respondent No. 4 issued the Office Memorandum No. 71/2/2002-Admn. dated 17-07-2002 to take necessary action for recovery of Special (Duty) Allowance from ineligible persons with effect from 05-10-2001.

Annexure-B is the photo copy of Office. Memorandum dated 17-072002 issued by the Office of the Respondent No. 4.

4.8] That your applicants beg to state that the payment of Special Duty Allowance was made to the applicants with effect from Ø1-11-1983 or from the respective dates of their joining in this Department. The Payment of Special (Duty)

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Allowance is made to the applicants only after full satisfaction of the Respondents. Now the Respondents have issued the recovery order of Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, the Hon'ble Tribunal may be pleased to direct the Respondents not to make any recovery of any amount of the Special (Duty) Allowance, which has been paid by the Respondents to the applicant.

4.9] That your applicant begs to state that in other similar cases filed before the Hon'ble Central Administrative Tribunal, Guwahati Bench and in the Hon'ble Gauhati High Court as well as in the Supreme Court of India the said Courts it was held that the Union of India is not entitled for recovery of any amount of Special Duty Allowance from the applicants. Moreover, the Hon'ble courts held that the recovery order can have only prospective effect so in the instant case the Respondents cannot recover the said Special Duty Allowance prior to their recovery order dated 17-07-2002.

Annexures-C, D, &E, are photocopies of some of judgments passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court and also by the Hon'ble Supreme Court of India.

That your applicant begs to state that have already man, some recovery the Respondents from Guwahati Electrical Division No. II, Tezpur Electrical Division, Central Public Works Central Department. Hence, it is now necessary for applicants to get an interim order from this Tribunal for Administrative Central protection of their rights.

That the applicant begs to state that 4.113 facts and circumstances mentioned the finding no other alternative, the above, this Hon'ble Tribunal approached applicant protection of their rights and interest through this Original application. This Hon'ble Tribunal the impugned recovery stay pleased to may be Memorandum No.71/2/2002 order issued under Office -Admn. Dated 17-07-2002 as an interim measure and to set aside and quash the be pleased Office Memorandum dated 17-07-2002 at Annexure-B.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power.

4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.

4.14] 'That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is

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arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, the recovery of the Special (Duty)

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Allowance in terms of impugned Office Memorandum dated 17-07-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the impugned office Memo dated 17-07-2002 is contrary to the decision of the Hon'ble Supreme Court of India as well as the decision rendered by the Hon'ble Gauhati High Court and the Hon'ble Central Administrative Tribunal.

5.4 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5 For that the order issued in terms of impugned Office Memorandum dated 17-17-2002 is without following any established procedure of principle of natural justice.

5.6] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.7] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

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5.8] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this

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application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to set aside and quash the impugned Office Memorandum No. 71/2/2002-Admn.

 Dated 17-07-2992 issued by the Respondent No. 4.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon ble Tribunal.
- 8.3 Cost of the Case.
- 9.] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 71/2/2002-Admn. dated 17-07-2002 at Annexure-B.

10] Application Is Filed Through Advocate.

- Choling

I.P.O. NO. 7(576610

Date Of Issue 7.6.2002

Issued from Sumahit C.P.O.

Payable at Gumahate

123 LIST OF ENCLOSURES:

As stated above.

-Verification.

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VERIFICATION

Shri Tapan Choudhury, Secretary, The Public Works Department All India Gazetted Office Association, Guwahati Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2 to 4.6, 4.8, 4.10,4.11 are true to my and those made in paragraphs 4.1,4.7, knowledge, **49**are being matters of records are true derived therefrom which I believe to information be true and those made in paragraph 5 are true to advice and rest are my legal before this Hon'ble Tribunal. I have submissions not suppressed any material facts.

And I sign this verification today on this the 191h day of August 2002 at Guwahati.

Japan Charolhury

Declarant (Sceg. All India

CPNO Non-Gazetta

Office Stalls Ass

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ALL INDIA CPWD NON-GAZETTED OFFICE STAFF ASSOCIATION (Recognised by the Government of India)

GUWAHATI

S/Shri

1.	N. Bhatta
2.	Pralay Kar
3.	Mrs. Niyati Ghatak
4.	Niranjan Kņ. Das
5.	N. Narzari
6.	Mrs. Geeta Rani Dutta
7.	D.K. Nag
8.	Ajit Das
9.	J. C. Mondal
10.	Swapan Bhattacharjee
11.	Uttam Paul
12.	B. P. Guha
13.	A.K. Paul
14.	D.K. Sengupta
15.	Tapan Choudhury
16.	Soneswar Gogoi
17.	Narendra Singh
18.	K.C. Ghosh
19.	K.R. Das
20.	Ashish Das
21. 22.	K.K. Das T.K.Deb.
	_

Attental Demote

- 100-

SIKKIM (GANGTOK)

S/Shri

1. N.O. Bhutia 2. S.K. Pradhan 3. P.K. Mizar 4. K.B. Sewa 5. T. Roy 6. G.S. Roy 7. Smt. Thinlay Choden Smt. Sumitra Bhattachar Jee 8.

Miss Sangamitra Chakraborty

- 10. Miss Gyalmo Yolmo
- 11. S.K. Sinha

IMPHAL (MANIPUR)

S/Shr1

11.

9.

1. Smt Alhakapan Sewa Devi 2. taishram Ibomoha Singh 3. T.N. Singh 4. Abui Gangmei 5. L.S. Sapuni 6. Dou Mang Guito 7. Chinir Luckson 8. Santosh Kumar Dey 9. S. Doren Singh 10. Thangkolum Haokip

2

Lumpi Gangte

Attital Advocate

- 12. K. Rava
- 13. L.G. Singh
- 14. Lal Pawlian Tuolar
- 15. Smt. Radhey Dovi
- 16. L. Rajendra Singh
- 17. Miss K. Lucy
- 18. Kh. Binoy Singh
- 19. Pomodini Devi
- 20. U. Bhattacharjee
- 21. I.S. Singh
- 22. N. A. Singh
- 23. Smt. Jamet Chingkhovung
- 24 Bero Singh

AGARTALA (TRIPURA)

- 1. Sri P.L. Taran.
- Sri Gopal Barman

SILCHAR

- 1. Sri S.K. Banik
- Sri R. Mehra

(N. Bhatta)

Branch President

All India CPWD NGOS Association

Guwahati Branch, Guwahati-781021

(D.K. Nag)
Branch Secretary
All India CPWD NGOS Assocn.
Guwahati Branch Guwahati - 21

3

Attack Advanta

No.71/2/2002-Admn.
Covernment of India
Office of Chief Engineer(NEZ)
Central Public Works Department
Shillong-03.

AMMEXURE - B

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917-1202

Dated, 17.7.2002

OFFICE MEHORANDM

Subject: S.D.A. for Civilian Employees to the Control Govt. Serving in the state and Union Territories of North Eastern Region 1/c Sikkim.

The undersigned is directed to refer to SE/ACC-I letter No.55(13)/E-II/SDA/ACC-I/2002/1855 dated 9.7.02 and SE/ACC-II letter No.3(I)/ACC-II/2002/598 dated 21.6.02 on the above subject and to say that the case has been examined as per instructions contained in M/o Finance, Deptt. of Expenditure O.M.No.11(3)/95-E.II(B) dated 12.1.96, No.11(5)/97-E.II(B) dated 29.5.02, M/o Urban Dev. & P.A. O.M.No.1069/DOI/W&E/O2 dated 6.6.02 and found that group 'C' ID' and w.C. of being posted to N.E. Region are not entitled to SIM irrespective not fulfill the conditions stipulated in M/o Finance O.M. Mated 12.1.96.

2. The Group 'A' 'B' including JE, CS, and Steno Grade-I belonging to outside N.E. Region appointed and on their first appointments posted in N.E. Region after selection through direct recruitment based on the recruitment made on all India basis and having a common/sentralised seniority list and All India transfer liability and posted in N.E. Region promoted as EE, AE, OS or Steno Grade-I in N.E. Region are not entitled to SDA as they are not transfered out of the Region and they are continuing in the Region. These categories i.e. AE, JE, CS and Steno grade-I who are only posted to N.E. Region on transfer from outside the Region irrespective of they are being posted on their own willingness or not are entitled to S.D.A.

3. As such, all cases of S.D.A. may be regulated strictly in accordance with the instructions contained in the above letters referred to above and the amount already paid on account of S.D.A to incligible persons after 5.10.2001 should be recovered immediately.

This issues with the approval of CE(NEZ).

(James Vanlalhlir) Dy. Director of Adan.

All SES. Lui

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orabaa tetra or<mark>2-a</mark> भागानामा प्रतानम् ज्यागस्य अव ए। भारतमा वर्गाताचा वर्गाचाह्यत ार्जिया को मितिविधि के कि महिला स्तील, जगीभ हो के राष् रोहण सूचित करने का निविच्य ्या)(दा ीने की सारीस में मार्ग विद्यालय सारीवा Date of application for Date of delivery of the Data of making over the copy to the applicant. Date on which the copy Date field for notifying regulatio atomps and the regulatio number of tollos, ninmps and follow. CLS ANNEXURE-C IN THE GA MANAM MICH COFET (High Court of Assam Pagaland, bleghabya, Manipur, Tripura, Mizoram & Arumachal Pridenti CIYIL APURGLADE SIDE Appeal from Son 250 / " " 2001 W. P.C Chyll Rule' Appellant Petitioner Alreion d'India Tors Elne Jasiruddin Ahred Fors Opposite-Party Appellant Mr. P. No. Chauchury Respondent Opposite-Party Office notes, reports arrives in proceedings with rightnine Noting by Office or Settal

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IN THE MATTER OF:

- 1: Union of India
 Through Secretary.
 Ministry of Information Technology.
 Electronics Niketan. 6, C.G.O. Complex
 New Delhi 110003
- 2. National Informatis Centre (NIC)
 Through The Director General, NIC
 Ninistry of Information Technology
 A-Block, C.G.O. Complex
 New Delhi, 10003
- 3. The Technical Director &
 State Informatics Officer
 National Informatics Centre
 Assam State Unit
 F-Block, Assam Secretariat
 Cluwahati 781006

Rethiopers Respondents

-VERSUS-

- 1. Sri Tasiruddin Ahmed Scientist-C Employee Code No.2364
- 2. Sri Dinesh Kumar Bhuiyan .Scientist-C Employee Code No.2349
- 3. Sri Diganta Barman Senior Systems Analyst Employee Code No.1692

Attata Janat

CVIII

- 4. Sri Hemanta Kumar Saikia Scientist D Employee Code No.1691
- 3. Sri Hiramani Goswami Scientist C Employee Code No.2366
- 6. Ms. Kakuli Choudhury
 Scientist-C
 Employee Code No. 3628
- 7. Ms. Hiranmayee Goswami Scientist-C Employee Code No.2325
- 8. Sri Manabendra Goswami Scientific Officer-Sb Employee Code No.4085
- 9. Mr. S.M. Shekh Scientific Officer-Sh Employee Code No. 3943
- 10. Sri Dipam Kumar Baruah Scientific Officer-Sh Employee Code No.2370
- 11. Ms. Anuradha Barua Scientific Officer-Sb Employee Code No. 4080
- 12. Ms. Blinswati Duara Scientist-B Employee Code No.2373
- 13. Sri Gautam Choudhury
 Scientist-C
 Employee Code No.2360
- 14. Sri Pranjal Bezbaruah Scientist-C Employee Code No.3694
- 15. Sri Arun Chandra Dutta Scientific Officer-Sb Employee Code No.3945
- 16. Md. Asan Ali Lower Division Clerk Employee Code No.0871

Atta al

A.R.

- 17. Sri Ramjyoti Choudbury Upper Division Clerk Employee Code No.2710
- 18. Sri Mokab Ali
 Upper Division Clerk
 Employee Code No.2713
- 10. Sri Chinnoy Bhattachariya Scientist-C Employee Code No.
- 20. Sci Ajit Kumar Nath Scientist-C Employee Code No.2718
 - 21. Sri Chandra Gupta Dutta Barua Scientist-C Employee Code No.2356
 - Sri Sandip Paul
 Scientist-SB
 Employee Code No.4172
 - 23. Ms. Seemantinee Sengupta Scientist-C Employee Code No.2334
 - 24. Sri Dipankar Sengupta
 Scientist-C
 Employee Code No. 2709
 - 25. Ms. Kavita Mazumdar Scientist C Employee Code No.2326
 - 26. Ms.Kähita Roy Das Scientist-C Employee Code No.2365
 - 27. Sri Gautam Khanikar Scientist-B Employee Code No:2333
 - 28. Sri Sumitav Saikia Scientist-C Employee Code No.2604
 - 29. Mrs. Naina Begum Scientist-C Employee Code No.2606

Affects Advante

T.A.

- 30. Sri Rubniyat Ul Ali Scientist/C Employee Code No.2605
- 31. Sci Kailash Kalim Scientist-C Employee Code No.2352
- 32. Sri Dibyaji Dutta Scientist-C Employee Code No.2329
- 33. Sri Anup Kumar Barua Scientist-C Employee Code No.2351
- 34. Sri Joydeep Shome Scientist-C Employee Code No.2358
- 35. Sri Upen Baishya Messenger-Cum-Helper Employee Code No.0879

(All the above named Respondents are working in the Office of the Petitioner No.3)

36. Central Administrative Tribunal Guwahati Bench.
Guwahati

Respondent Applicant

S. A.

After de Salvanor

ding by Oblider on Adminate

Serial No.

Datte

ourice notes; reforts, orders or proceedings with simpling

W.P.(C) No.2004/2001

PRESENT -

THE HON'BLE MR JUSTICE IN SARMA THE HON'BLE MR JUSTICE IA ANSARI

10-03-2002

There is no merit in this writ application and the same shall stand dismissed in view of paragraph 11 of the judgment of Central Administrative Tribunal in OA No.149/99. That paragraph is quoted below:-

" In view of the criteria laid down by the Hon'ble Subreme Court In the aforesald Judgments, the applicants are not entitled to the payment of S.D.A., as they are resident of North eastern Region and they have been locally recruited and they do not have all India Transfer Liability. As regards the recovery of the amount already paid to them by way of S.D.A., the Hon'ble Supreme Court in the aforesaid, judgments has specifically directed that whatever amount has been pald to the employees, would not be recovered from them. The Judgment of the Supreme Court was passed on 20.9.1994 but the respondents on their own had continued to make the payment of d by the respondents to stop to payment of S.D.A. only on 12.1.1999. The order passed on 12,1,1999 can have only prospective effect and, therefore, the recovery of the SDA already paid to the applicants would have to be waived."

J.M.

Attacked

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By this order only the recovery has been prohibited and that aspect of the matter has already been clinched by the Apex Court.

ST- DA Anderi

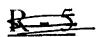
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Page 25



ANNEXURE -D DV

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8208 - 8213

(Arising out of SLP Nos.12450 - 55/92)

Union of India & Others

Appellants

- versus -

Geological Survey of India Employees' Association & Others.

Respondants

ORDER

Delay condoned Leave granted

Mr. P. K. Goswami, Learned Senior Counsel appears for Geological Survey of India Employees' Association and Mr. S. K. Nandy, Advocate, appears for the other respondents in all the matters.

Heard learned counsels for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an All India Transfer liability, subsequently Government of India framed a policy that Class C and D employees should not be transferred outside the Region in which they are employed. Hence, All India Transfer liability no longer continues in respect of Group C and D employees. In that view of the maiter, the Special Duty Allowance payable to the Central Government employees they may all India Transfer liability is not to be paid to such Group C and Group D entiployees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of India & others Vs. S. Vijay Kumar & others (1994) (3) SCC 649.

Accordingly, the impugned order is 881 aside. We however direct that the appealant will not be entitled to recover any part of payment of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of.

New Delhi September 7,1995. Attactal

Sd/- G.N.Ray, Sd/- S.B.Majumdar

ANNEXURE-

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Assistant House (in 1.1041)

Bupreme Court of Iridle

IN THE SUPREME COURT OF INDIA

CIVIL APPEAL NO. 7000 OF 2001 (Arising out of S. 1.2) (C) No. 5455 of 1999)

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Union of India 8 Ann.

... Appellants

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Mational Union of Tolecom Engineering Employees Union Assors.

... Respondants

ORDER

Leave granted.

It is stated an bold of the recognitents that this appeal of the mass of Indicate overed by the judgment of this Court in the case of Union of India 3 Org. 78. S. Yilaxahuman & My. reported as 1994 (Supp. 3) SCC, 7440 and followed in the case of Union of India 1.13. Vg. Executive Officers' Accoustion Group (C' 1995 (Supp. 1) SCC, 757. Therefore, this appeal is to be allowed in favour of the Union of India. It is ordered according to

It is, however, made clear that when this appeal came up for admission or 13.1.2000 the learned Solicitor General had given an undertaking that whatever amount has been paid to the respondents by way of special duty allowance will not, in any case or event, be recovered from them. It is on this assurance that delay was condoned. It is made clear

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amount paid at special dury allowance inspite of the fact that this appeal has been expended.

(N. SANTOEM HEGDE)

(F.G. BALALAISHHAN)

New Delhi. October 05. 3

Adverto Barrento